

Fourteenth Lok Sabha

Session : 10

Date : 15-05-2007

Participants : [Hussain Shri Anwar](#)

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Title: Need to update National Register of Citizen in Assam.

SHRI ANWAR HUSSAIN (DHUBRI): Sir, I rise to raise a matter of urgent public importance. As you would know in 1985 a historical accord was signed by the Central Government known as the Assam Accord. Many provisions were contained in that Accord. Since then 22 years have elapsed, but many of the provisions have not been implemented. For example, the matter of updating the NRC of 1951. After 20 years, in 2005, Dr. Manmohan Singh had held a tripartite talk and there he declared, on behalf of the Government, that the NRC of 1951 would be updated within the next two years. But that also has not been done so far.

As you would know due to lack of job opportunities people from Assam go to various places to earn their livelihood. They look for jobs in places like Haryana, Delhi, Uttar Pradesh and such other places. There are as many as 50,000 such migrants from the State of Assam. In Delhi, very often the police beat them up and ask for their nationality certificate. But when they fail to produce the required certificate, they are physically beaten up, and harassed financially also.

So, I would like to strongly urge upon the Government to update the NRC of 1951 and provide the people of Assam with voters' identity card. Secondly, the police authorities should be instructed to stop harassing these people physically and exploiting them financially and thirdly, till the completion of the updating of NRC of 1951, the Government should take steps to issue PRC and provisional identity card and protect the interest of the *bonafide* Indian citizens.

MR. SPEAKER: Shri Devendra Prasad Yadav.

KUMARI MAMATA BANERJEE (CALCUTTA SOUTH): Sir, when will my turn come?...  
(Interruptions)

MR. SPEAKER: The turn comes next. Hon. Member, I will call your name next. This matter also is very important.

... (Interruptions)

MR. SPEAKER: If you make that allegation you will have to face the consequences. You please do not do that.

श्रीमती नीता पटैरिया (सिवनी) : अध्यक्ष महोदय, अगर सदन में एक महिला बोलना चाहती है, तो उसे मौका मिलना चाहिये।

अध्यक्ष महोदय : क्या मैंने मना किया है? Is this the way to make allegations? Would she have priority everyday she comes? Is that the rule that every moment a Member comes will have priority at any cost? You are teaching me.

... (*Interruptions*)

MR. SPEAKER: Would you please sit down? There should be some discipline in the House.

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